GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 3158 ANSWERED ON 07TH AUGUST, 2025

TURTUK-HANU ROAD

3158. SHRI MOHMAD HANEEFA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the current status of the construction of the Turtuk Hanu road in the Union Territory of Ladakh;
- (b) whether the Government is aware of the slow pace of construction of above road;
- (c) whether the reasons for the delay have been identified, if so, the details thereof;
- (d) whether the Government has taken any steps to expedite and complete the construction of the above road since the same is vital for the movement of local people and army personnel, if so, the details thereof; and
- (e) the timeline fixed for the completion of construction work for the said project?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (e) The Government in the Ministry of Road Transport and Highways is primarily responsible for development and maintenance of National Highways (NHs).

Further, Funds are allocated to the State Governments/Union Territories (UTs) for development and maintenance of State Roads under the Central Road and Infrastructure Fund (CRIF) Scheme as per the provisions of the amended CRIF Act, 2000.

The road linking Hanuthang to Turtuk is a road belonging to the Union Territory of Ladakh of about 77.35 Km length, of which Package-I (Km 0.00 to Km 4.031) and Package-III(Km 72.35 to Km 77.00) sanctioned under Special Development Package of UT of Ladakh at an estimated cost of Rs. 13.78 crores and Rs. 45.87 crores respectively has been completed.

Project under Package-II in 68.32 Km length has been approved under CRIF Scheme in May 2025 at an estimated cost of Rs. 229.52 crores.

Based on the section 7A and 11 of CRIF Act, 2000, Government finalized the criteria for allocation of funds for development and maintenance of State roads under the CRIF Scheme, which inter-alia provides that the period of completion shall not exceed 36 months for Hill States, North Eastern States and 24 months for other States unless permitted by the State Government/UT.
